

LOK SABHA

Friday, November 23, 1962 | Agrahanaya
2, 1884 (Saka)

The Lok Sabha met at Eleven of the
Clock

[MR. SPEAKER in the Chair]

ORAL ANSWERS TO QUESTIONS

Heavy Electricals Ltd., Bhopal

*341. { Shri S. M. Banerjee:
Shri Daji:

Will the Minister of Steel and Heavy
Industries be pleased to state:

(a) whether joint consultative
machinery has been constituted in
the Heavy Electricals at Bhopal; and

(b) if not, the reason for the same?

The Deputy Minister in the Minis-
try of Steel and Heavy Industries
(Shri P. C. Sethi): (a) No, Sir.

(b) The management is in consul-
tation with the State Government.

Shri S. M. Banerjee: May I know
whether a decision is likely to be
arrived at very soon?

The Minister of Steel and Heavy
Industries (Shri C. Subramaniam):
The difficulty is, the Madhya Pradesh
Government has taken this stand
that unless a union is recognised as
the representative union it may not
be possible to have a committee of
this sort. We are still in consultation
with the Madhya Pradesh Govern-
ment and, perhaps, during this emer-
gency, in view of the present at-
mosphere, it may be possible to
achieve certain results.

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Shri S. M. Banerjee: May I know
whether it is a fact that the manage-
ment is dealing with both the unions
on the face of this emergency to
have industrial peace?

Shri C. Subramaniam: That is why
I said, in the present atmosphere
something may be possible.

Shri Warrior: May I know whether
the management has ascertained
which union has got a more repre-
sentative character; if so, is the
management willing to negotiate with
that representative union?

Shri C. Subramaniam: I do not
think the management should launch
upon that. It is for the Registrar of
Trade Unions to do it. But now, as
already stated, it is a question whe-
ther any union can be recognised as
the representative union. The view
of the Madhya Pradesh Government
is that it is not possible to recognise
any such union.

Shri Indrajit Gupta: Even if the
union is not recognised, is the Gov-
ernment not aware of the fact that
the joint machinery which is visu-
alised under the Code of Discipline
can be extended to unions which are
not recognised, in the interest of
maintaining industrial peace?

Shri C. Subramaniam: I do agree.
But we have to follow the laws and
rules prevalent in the Madhya Pra-
desh State. That is why we have
to do things in consultation with the
Madhya Pradesh Government.

Shri Sham Lal Saraf: May I know
whether the Government is aware
that during this emergency it is es-
sential that industrial peace is main-
tained and no attempt should be
made to disturb that directly indirect-
ly by allowing the workers to enter

into competition on trade union matters?

Mr. Speaker: That is a suggestion for action.

Shri Sham Lal Saraf: Sir, I would like to clarify my question.

Mr. Speaker: He put a question which is a suggestion for action.

Shri Sham Lal Saraf: I want to know whether the Government is aware that during this emergency it is absolutely essential that industrial peace is maintained and no attempt should be made to disturb that by allowing the workers to enter into competition on trade union basis.

Mr. Speaker: Is the Government aware that there ought to be a desire for peace at this moment?

Shri C. Subramaniam: We are aware of it.

Shrimati Savitri Nigam: May I know whether in the absence of any proper leadership in the unions the Government is intending to strengthen the welfare organisations which are working within the framework of the Heavy Electricals factory to voice the grievances of the workers and to satisfy them?

Shri C. Subramaniam: There are already four unions there, and the question is to avoid competition between these unions. I am glad to state that in the present emergency

as far as the workers are concerned they have come forward to work in a united way, and we should take full advantage of it.

Price of Scooters

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*342. { **Shri S. C. Samanta:**
Shri Ram Ratan Gupta:
Shri Rameshwar Tantia:
Shri Subodh Hansda:
Shri M. L. Dwivedi:
Shri Yashpal Singh:

Will the Minister of Steel and Heavy Industries be pleased to state:

(a) whether scooter manufacturers have decided to decrease the price of scooters; and

(b) if so, the details of the reduction by each manufacturer?

The Minister of Steel and Heavy Industries (Shri C. Subramaniam):

(a) and (b). A statement is laid on the Table of the House.

STATEMENT

In fixing the prices of scooters, at the initial stage of manufacture, Government proceed on the basis of the estimated cost of production and the price in the country of origin. Thereafter, prices are reviewed from time to time on the basis of detailed cost examination undertaken by Government. The prices of scooters fixed in this manner in October, 1962, are as below:—

	Retail Selling Price ¹ before the recent fixa- tion.	Retail Selling Price after the recent fixa- tion.	Remarks
	Rs.	Rs..	
1. Lambretta 150 c.c.	1800+30 for two tone	1883+30 for two tone	On the basis of detailed cost examination.
2. Verpa 150 c.c.	1964	1883+30 for two tone	On the basis of detailed cost examination.
3. Fantabulus 173 c.c.	Does not arise	2575/-	Initial Price fixation on the basis of estimated cost and price in the country of origin.